

CENTRAL ADMINISTRATIVE TRIBUNAL
MADRAS BENCH

Dated the Tuesday 4th day of December Two Thousand And Eighteen

PRESENT:
THE HON'BLE MR. R. RAMANUJAM, MEMBER (A)

O.A. 310/289/2014

1. K. Vinayagam,
S/o. Kaliyaperumal,
Aged about 33 years,
No.20, Bajanai Mandam Street,
Ellapillai Chavadi,
Puducherry- 605 005;
2. R. Venkatesan,
S/o. Ramanujam,
Aged about 41 years,
No.5, VOC Street,
V.P. Singh Nagar,
Shanmugapuram,
Thattanchavady,
Puducherry- 605 009;
3. U. Gobalakichenane,
S/o. Umapathi,
Aged about 33 years,
No.8, Kauyavar Street,
Murungapakkam,
Puducherry- 605 005.Applicants

(By Advocate: Mr. Prakash Adiapadam)

Versus

1. Jawaharlal Nehru Institute of Post Graduate Medical Education & Research Represented by its Director,
Dhanvantri Nagar,
Puducherry- 605 006;
2. The Deputy Director (Administration),
Jawaharlal Nehru Institute of Post Graduate Medical Education & Research,
Dhanvantri Nagar,
Puducherry- 605 006.Respondents

(By Advocate: Mr. M.T. Arunan)

ORAL ORDER

(Pronounced by Hon'ble Mr. R. Ramanujam, Member (A))

Both sides present.

2. Learned counsel for the applicant submits that the O.A. has now become infructuous as subsequent to the filing of this O.A. before this Tribunal, the Industrial Tribunal had considered the case of the applicants and granted the relief sought.
3. Learned counsel for the respondents submits that the award of the Industrial Tribunal had been challenged before the Hon'ble Madras High Court of Madras and the matter is pending.
4. In view of the aforesaid submission, the O.A is dismissed as infructuous. No costs.

(R. RAMANUJAM)
MEMBER (A)

04.12.2018

Asvs.